

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Video Conference

**CORAM: HON'BLE BHASKARA PANTULA MOHAN-MEMBER JUDICIAL
CORAM: HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 21.03.2022 AT 10:30 AM THROUGH VIDEO CONFERENCE**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition IB/94/2021
NAME OF THE COMPANY	Feno Plast Ltd
NAME OF THE PETITIONER(S)	R.K. Enterprises Organo Chem Pvt Ltd
NAME OF THE RESPONDENT(S)	Feno Plast Ltd
UNDER SECTION	9 of IBC

ORDER

Learned Counsel for the Operational Creditor appeared via video conference and Learned Counsel for the Corporate Debtor appeared in person.

This Petition has been filed subsequent to the amendment in the threshold provided in Section 4 of the IBC, 2016 as on 24.03.2020. The amount claimed in this Petition is Rs.19,72,767/- inclusive of interest. The minimum amount that is required to be claimed should be beyond Rs. 1 Crore subsequent to the amendment of the Section 4 and in view of the same this Petition is not maintainable.

Hence CP(IB/94/2021 is hereby dismissed.


MEMBER (T)

Ajay


MEMBER (J)